

ptroller and Auditor-General has informed the Committee that he as well as his predecessors have been protesting to Government from time to time against the impropriety of his Department being made responsible for pre-audit and treasury payment work and pressed for its being relieved of pre-audit and payment work. This work is constitutionally entirely outside the duties of his Department. But unfortunately the various Governments have not realized this impropriety nor the risks involved in the arrangement and, therefore, have not implemented the proposal of the Comptroller and Auditor-General, except in the recent instance of the establishment of the New Delhi Treasury during this month" to which the hon. the Finance Minister referred.

Sir, I thank you for permitting me to read these recommendations of the Committee as the subject is germane to what happened this morning.

HIGH COURT JUDGES (CONDITIONS OF SERVICE) BILL

The Deputy Minister of Home Affairs (Shri Datar): I beg to move for leave to introduce a Bill to regulate certain conditions of service of the Judges of High Courts in Part A States.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate certain conditions of service of the Judges of High Courts in Part A States."

The motion was adopted.

Shri Datar: I introduce the Bill.

12 NOON

ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL

The Deputy Minister of External Affairs (Shri Anil K. Chanda): I beg to move:

"That the Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949, as passed by the Council of States, be taken into consideration."

This Bill which I have the honour to present before this House has its roots in the tragic days of 1947 when, in the frenzy of communal passion, dastardly crimes were perpetrated on either side

of the border. Of all the heastly things, surely the most terrible were the abduction of innocent women and children, thousands of whom were transported to the other side. These crimes were not crimes of a personal nature. They were social crimes, well-planned, co-ordinated, on the wrong principle of retaliation. The menace was terrible and both the Governments realized the dangers of the situation, and the two Prime Ministers, that is our Prime Minister and the then Prime Minister of Pakistan, by a joint declaration on the 3rd September, 1947 declared "that both the Central Governments as well as the Governments of West and East Punjab wish to make it clear that forced conversions and marriages will not be recognized". Further "that women and children who have been abducted must be restored to their families and every effort must be made by the Governments their officers concerned to trace and recover such women and children". The Governments' declaration was immediately implemented. The Military Evacuation Organisation and the local officials immediately set themselves to the task of recovery work and several thousands were indeed recovered till about the middle of 1948. But very soon it was realized that to tackle with a problem of such gigantic measure, the ordinary laws of the land would not suffice, and there was an agreement made on November, 11, 1948, that special legislation should be enacted on both sides of the border for dealing with this problem.

[PANDIT THAKUR DAS BHARGAVA in
the Chair]

Pakistan issued a permanent Ordinance and their recovery work up till now is carried on under the authority of that Ordinance. In our country, we have, however, dealt with this in a different manner though I should say that the laws of both the Ordinances in Pakistan and India have been exactly alike. Our first Ordinance was passed in January, 1949 and it was extended on the 30th July 1949. The Constituent Assembly passed the Abducted Persons (Recovery and Restoration) Act, in December, 1949 which was valid up to 31st October, 1951. The Act was extended by the President in the form of an Ordinance. Later it was confirmed by Parliament and it became valid up to October, 31, 1952. Towards the end of this period, because Parliament was not in session the President issued an Ordinance which has its validity up to the 31st

[Sbri Anil K. Chanda]

of December. The present Bill, therefore, seeks to extend the life of this Act up to February 28, 1954.

I should mention here in passing that on June 10, 1952, the High Court in East Punjab declared this Act as *ultra vires* of the Constitution but both the East Punjab Government and the Government of India appealed before the Supreme Court and the Supreme Court finally upheld the constitutional validity of this Act. It will be seen that we in our country have not got a permanent legislation to cover this work. We have made legislation from time to time thereby giving a chance to this Parliament to review the cases. Though five years have gone by, we have enough information in our hands that quite a large number of people on either side yet remain to be recovered and restored and this is the reason why we want sanction of Parliament to extend the life of this Bill. This Bill which I have the honour to present before the House, substantially is the same as the Act which it seeks to amend except in two minor details. It substitutes the words "Central Government" for the words "State Government" wherever the latter expression occurs in the Act and secondly it provides that an abducted person within the meaning of this Act who is removed from the States to which the Act extends to any other place in India may be taken into custody by the police officer duly authorised and for this purpose, this particular provision would be made applicable to the whole of India. This change is needed on the basis of our experience. During the vigorous search that our recovery squads undertake, the abductors very often remove their victims from areas where this Act applies to places outside its jurisdiction. We have instances of cases where these abducted persons were taken away to Nepal and South Africa. Therefore we feel it is necessary that our police should have the authority to chase up cases to all parts of India. I may mention the Pakistan Ordinance covers the whole of West Pakistan and this Act also contemplates a little centralisation power in the hands of the Government in order to have better co-ordination. For three valid reasons we feel that this Act should be extended, No. (1) there is, of course, the humanitarian aspect, No. (2), there is the Agreement to which we are a party and No. (3), we have information that thousands of abducted women and children on either side of the bor-

der remain yet to be restored and recovered.

Shri B. K. Das (Contai): May I have one information from the Minister? I want to know, what is the number claimed by Pakistan to be still left in East Punjab or other places and what is the number we claim in Pakistan. Our number is something like 8,000 in Pakistan. Another thing is whether our recovery squads can work in the closed districts of Pakistan where formerly our squads could not go.

Shri Anil K. Chanda: It is very difficult to state in specific terms figures of the number of persons yet to be recovered. The process is this. Each Government supplies to the other a list of the persons abducted. A lot of information is needed and continual correspondence is going on. I am afraid till now we are not in a position to state specifically what is the number yet to be restored. So far as the closed areas are concerned, our workers have been allowed to go into those areas.

Shri B. K. Das: They are allowed?

Shri Anil K. Chanda: Yes.

Mr. Chairman: Motion moved:

"That the Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949, as passed by the Council of States, be taken into consideration".

Shri Deshpande will kindly say if he proposes to move his amendment.

Shri V. G. Deshpande (Guna): I beg to move:

"That the Bill, as passed by the Council of States, be circulated for the purpose of eliciting opinion thereon by the 15th February 1953."

Mr. Chairman: Amendment moved:

"That the Bill, as passed by the Council of States, be circulated for the purpose of eliciting opinion thereon by the 15th February, 1953."

Shri V. G. Deshpande: The Ordinance is there. You can extend it by another Ordinance. I would like to make a submission. I am moving this amendment because it has been said that today is the last day.

Mr. Chairman: The hon. Member proposes to move the second amendment also?

Shri V. G. Deshpande: If the first one is not carried I will move the second.

Mr. Chairman: If the hon. Member desires, he may place both the amendments before the House, one after the other.

Shri V. G. Deshpande: I will move both. Names may be given afterwards.

Mr. Chairman: Names should be given.

Shri V. G. Deshpande: Just now?

Mr. Chairman: Yes, just now they should be given. Is the list ready?

Shri V. G. Deshpande: After five minutes I may be able to give.

Mr. Chairman: Unless the hon. Member has got the permission of the Members beforehand, he will not be in a position to give the names. Members have to be consulted.

Shri V. G. Deshpande: A few names may be added.

Mr. Chairman: Has the hon. Member taken the permission of those few Members?

Shri V. G. Deshpande: Yes.

Mr. Chairman: The rule is this that when an amendment is moved to refer a Bill to a Select Committee, the hon. Member who moves the amendment should give the names of the Members of the Select Committee. Since the hon. Member did not know about this rule, I have allowed him to give the names. Since he is unable to give the names now, we will proceed with the discussion. I will ask some other hon. Member to speak. He will take his chance afterwards.

शाला अचिन्त राम (हिसार) : चेअरमैन साहब, मैं इस बिल का समर्थन करने के लिये खड़ा हुआ हूँ। जिन साहब ने इस बिल के लिये सर्कुलेशन मोशन (circulation motion) किया है उन सदस्य के लिये मुझे बड़ा एहताराम है, लेकिन मैं चाहता हूँ कि मुझे कुछ मालूम तो ही कि वह किस लिये सर्कुलेशन मोशन चाहते हैं। कम से कम मुझे तो कोई ऐसा कारण मालूम नहीं होता। मैं समझता हूँ कि इस बिल के लिये जो दलीलें दी गई हैं वह बहुत मालूम हैं। पहली दलील तो यह है कि हम चाहते हैं कि यह जो ऑर्डिनेन्स (ordinance) है वह फरवरी, १९५४ तक चले

और इस का साफ कारण यह है कि पिछले साल जो रिकवरी (Recovery) हुई है, इस में कोई शक नहीं है कि पाकिस्तान से जो औरतें आई हैं उन की बनिस्बत जो वहाँ से गई हैं ज्यादा है, करीब चार या पांच सी. गई हैं, लेकिन हमें इस उद्देश्य को अपने सामने नहीं रखना चाहिये कि उस तरफ से कितनी औरतें आती हैं, और हम अपनी तरफ से कितनी भेजते हैं। आनरेबुल मेम्बर मुझे माफ करेंगे क्योंकि इस बारे में मेरा दृष्टिकोण उन के दृष्टिकोण से मुस्तलिफ है।

Mr. Chairman: Before the hon. Member proceeds, may I just clarify the position? So far as this Bill is concerned, this House is committed to the principle of the Bill. This consideration whether more women are recovered from Pakistan or from here is not germane to the Bill. Here, we are only concerned with the question whether there are any women yet to be recovered and whether we can allow an extension so far as the territories are concerned. These are the only two points. I would request the hon. Members not to go over the entire ground and proceed on that basis. As a matter of fact, this question whether there were more recoveries or less recoveries is not germane at all. This principle has already been accepted by the House. It is not a condition for the extension of the Bill that an equal number should be recovered and then only the Bill will be allowed to continue. I would request them to be quite relevant because today we are finishing and there is not much time before us. I would request them to be brief.

Shri Kasliwal (Kotah-Jhalawar): He is speaking on the extension.

Sardar Hukam Singh (Kapurthala--Bhatinda): There may be extraneous circumstances that we are dispersing today and, therefore, there is no time to go into details; that is a different matter altogether. When it is said that it is in the Agreement and that is one of the reasons why we have to continue the Act, then, we are entitled to survey that Agreement and see how far it has been implemented, and how it is being worked. We are entitled to touch upon these points whether in detail or summarily. I beg to submit that the Chair might consider whether it is irrelevant or out of tune if we go into that.

Mr. Chairman: In fact, this discussion as it arises out of the Agreement is not irrelevant in this sense. Everything is relevant. If there are any reasons why we should not pass this Bill, all those considerations are relevant. It is a Bill which we are discussing. What I said was that if we repeat those arguments which were advanced at the time when the original Bill was passed, it will take a long time. Only owing to the shortness of the time at our disposal, I made that point.

श्री अशोक राम : आप मुझे माफ करेंगे। मेरा कोई ऐसी बात कहने का मतलब नहीं था। ऐसे भी आदमी हैं जो जिन की वस्तुओं नहीं हैं। वह कहते हैं कि एक्सटेंशन (extension) की जरूरत नहीं है। मेरी गुवांरिश उन के लिये यह है कि जो पिछली साल की रिपोर्ट है उस से जाहिर होता है कि रिकवरी हो रही है। तो यही जस्टीफिकेशन (justification) है कि हम इस को एक्सटेंड (extend) करें। वही मेरी दलील है।

दूसरी बात यह है कि, जैसा मिनिस्टर साहब ने फरमाया, कि पाकिस्तान ने जो इन्तिज़ाम किया हुआ है वह परमानेंट बेसिस (Permanent basis) पर किया है। हम एक्सटेंड करते हैं। इस वास्ते हमारे लिये जरूरी है कि हम भी ऐसा एक बिल पास करें।

दूसरे अमेंडमेंट में समझता हूँ बड़े जरूरी हैं। यह तजरबे से मालूम हुआ है कि बाज आदमी औरतों को ऐसे एरियाज़ (areas) में ले जाते हैं जहाँ यह बिल लागू नहीं होता है। मैं समझता हूँ कि इस तजरबे की रोजगारी में यह जरूरी है कि हम इस में अमेंडमेंट करें। अगर हम सच्चे मानों में रिकवरी करना चाहते हैं तो हमारा फर्ज है कि हम इस देश में ऐसी कोशिश करें कि जहाँ भी औरतें और बच्चे जायें वहाँ से उन को रिकवरी करें। मैं रिकवरी को इतना महत्व नहीं देता हूँ जितना

कि इस बात को कि इस से हम पाकिस्तान में और दुनिया में क्या असर पैदा करते हैं कि हम अपने देश में कोई ऐसी औरत नहीं रखना चाहते जिस के कि वालिदैन और रिश्तेदार पाकिस्तान में रहते हों। यह हमारे मुल्क पर धब्बा होगा। मैं तो यहाँ तक जाने को तैयार हूँ कि चाहे पाकिस्तान से एक भी हज़ारी औरत न आये लेकिन हम को अपना फर्ज अदा करना चाहिये। हमारा ध्यान इस बात पर नहीं है कि वहाँ से औरतें नहीं आती हैं। हमारा यह फर्ज है कि हम पाकिस्तान के एक एक बच्चे और एक एक औरत को यहाँ से निकालें। इस वास्ते मैं इस बिल का समर्थन करता हूँ।

Shri V. G. Deshpande: I have given the list to the Secretary.

Mr. Chairman: Let him move the motion first. He has not moved the motion. Then, he may read out the names.

Shri V. G. Deshpande: The first motion has been moved. The second motion is:

"That the Bill, as passed by the Council of States, be referred to a Select Committee consisting of Sardar Hukam Singh, Shri Gidwani, Shri Ajit Singh, Shri P. N. Rajabhoj, and the Mover.....

Mr. Chairman: May I just request the hon. Member whether he considers this list of five names,—one is the mover,—a sufficiently representative list and all the sides of the House are represented, and whether it will be proper to move these names only to constitute the Select Committee?

Shri V. G. Deshpande: Mr. Chairman, what I proposed was this. I wanted time to consult other Members. I never knew that both the amendments would be moved together. I thought there will be a discussion first and I would get time to speak on this motion. There seems to be a hurry upon the whole procedure and, therefore, I have not got the time. If the Chair insists, I do not press my second motion. I will restrict myself to the first and withdraw my second motion if that comes in the way of discussion.

Mr. Chairman: It is for the hon. Member to decide.

Shri V. G. Deshpande: I do not press that.

Mr. Chairman: He does not move?

Shri V. G. Deshpande: I do not move it.

सभापति महोदय, इस विधेयक पर चर्चा करने के पूर्व मैं बड़ी नम्रतापूर्वक आप के समक्ष एक बात रखना चाहता हूँ। आज पार्लियामेंट समाप्त होने के आखिरी दिन दो तीन घंटे में इस बिल को समाप्त करने का हमारी सरकार का विचार बीख रहा है। आप ने देखा होगा कि जब यह कानून समाप्त हुआ था उस समय पार्लियामेंट चल नहीं रही थी। इस कारण आर्डिनेंस (Ordinance) द्वारा इस कानून को आगे बढ़ाया गया। और जब सरकार यह समझती थी कि ३१ दिसम्बर तक को इस कानून की मियाद थी, तो सरकार का यह कर्तव्य था कि जैसे और विधेयक इस हाउस में लाये गये उसी तरह इस को भी इस से पहले लाती और इस पर अच्छी तरह से चर्चा होती। उस स्थिति में हमारे सभापति महोदय को यह कहने की ज़रूरत न पड़ती कि समय थोड़ा है और इस बिल को आज समाप्त करना है। शायद इस के लिये यह समझा जाता होगा कि यह कानून पुराना है और इस पर बड़ा चर्चा की आवश्यकता नहीं होगी। यह बिल तो पहले मंजूर हो चुका है और इस का ऐक्सटेंशन (extension) होना है इसलिये इस पर बड़ा चर्चा की आवश्यकता नहीं है। लेकिन मेरा विरोध दो तीन कारणों से है। एक तो यह कि केवल ऐक्सटेंशन नहीं है। इस बिल की जो मुख्य धारें हैं उन में परिवर्तन किया गया है। आप देखें कि मूल विधान ११ नियमों का है और आप यहां देखते हैं कि ९ नियमों में परिवर्तन किया गया है। ११ में से ९ नियमों में परिवर्तन किया गया है। इन के अतिरिक्त शार्ट टाइटिल (Short Title) और प्रिऐम्बल (Preamble) आदि हैं।

तो क़रीब क़रीब एक नया बिल ही आप के सामने आ रहा है। और जब एक नया बिल आ रहा है तो भी सदन को समय नहीं दिया जाता कि इस पर चर्चा करे। मैं तो इस के आगे जा कर कहता हूँ कि आज देश के अन्दर इस बिल के खिलाफ और जिस प्रकार यह बिल के अनुसार कार्यवाही की जा रही है उस के खिलाफ सत्य या असत्य, आक्षेप किये जा रहे हैं। मैं यह बताना चाहता हूँ कि पाकिस्तान सरकार और हिन्दुस्तान सरकार में एक सन्धि हुई थी और इस सन्धि के तीन साल तक चलने के पश्चात् हम देखते हैं कि हमारी तरफ से तो इस सन्धि का प्रामाणिकता से परिपालन हो रहा है।

मैं इसलिये अचिन्त रामजी की भावनाओं का बड़ा आदर करते हुए कहता हूँ कि पाकिस्तान की तरफ से एक स्त्री भी नहीं आई। स्त्री जाति का और मातृ जाति का गौरव होने के कारण हर एक स्त्री की कदर करना हमारा कर्तव्य है, यह मैं मानता हूँ। लेकिन उस के साथ साथ हमारी बहिनें और देवियां जो वहां रह रही हैं उन के प्रति भी हमारा कर्तव्य है। यदि किसी कारण, पाकिस्तान सरकार या हमारी सरकार उस के प्रति योग्य कार्य न करती हो तो उस के लिये पूछना हमारा कर्तव्य है। यह जो ऐक्ट हमारे यहां पास किया गया और पाकिस्तान में और हमारे बीच में जो सन्धि हुई, उस के फलस्वरूप तीन चार साल तक हमारे यहां जो सरकारी कर्मचारी हैं और जो सोशियल वर्कर्स (Social workers) हैं, सामाजिक कार्यकर्ता हैं, वे इधर उधर काम कर रहे हैं। पाकिस्तान की तरफ जो यह सोशियल वर्कर्स हैं उन का जिक्र नहीं है। हमारी सरकार की जो मशीनरी है, इस मशीनरी में सोशियल वर्कर्स के नाम दिये हुए हैं। कई के नाम इस में आते हैं। रिपोर्ट पढ़ कर उन का पता नहीं लगता। कई पत्र इस सम्बन्ध में आये हैं। उन के साथ

[श्री बी० जी० देशपांडे]

साथ एक पुस्तिका भी है जिस पर श्री बलश्रीर सिंह जो और पाकिस्तान की तरफ से श्री लाम हंदर के हस्ताक्षर हैं। इस के साथ ही यह भी उल्लेख है कि हमारे यहाँ की जो मशीनरी है उस में सोशियल वर्कर कराची और लाहौर में रखे गये हैं। यह लिखा है, "ए सोशियल वर्कर हैज बीन आर्गानाइज्ड एट कराची एंड लाहौर" और आगे लिखा हुआ है, "शी" (she)। इस से शायद मेरी बहिन श्री मृदुला का उल्लेख होगा। पाकिस्तान में भी इस तरह के सोशियल वर्कर रखे गये हैं, इस तरह की मशीनरी में, इस तरह वे सोशियल वर्कर्स के आर्गेनाइजेशन (organisation) का उल्लेख नहीं है। जो अपनी मशीनरी है उस का तो उल्लेख है लेकिन पाकिस्तान सरकार की तरफ से कोई सोशियल सर्विस का नाम या सोशियल वर्कर्स के नाम मुझे दिखते नहीं हैं।

इस सम्बन्ध में हम लोगों को यह पूछना है कि आप को यह सन्धि होने के बाद पाकिस्तान में तीन साल के ऊपर कार्य हो रहा है, परन्तु हम देखते हैं कि पाकिस्तान से ८३२६ स्त्रियाँ हिन्दुस्तान में आती हैं और १६९१९ स्त्रियाँ हिन्दुस्तान से पाकिस्तान को भेजी जाती हैं। इस के अलावा एक हजार और दूसरी स्त्रियाँ हैं जो इस में शामिल नहीं हैं और जो जम्मू और काश्मीर में भेजी गई हैं और २५६ और इस के नीचे नोट में दी है, यानी करीब करीब १८ हजार स्त्रियाँ हिन्दुस्तान से मुक्त कर के पाकिस्तान में मुसलमानों को भेजी गई हैं। इन में से १७ हजार पाकिस्तान में गयी हैं और एक हजार उन के रिश्तेदारों के साथ यहाँ छोड़ी गई हैं। इस के लिये हम हमारी सरकार को धन्यवाद देते हैं और हम को भी आनन्द है कि यहां जो मुसलमान स्त्रियों को गुंडे भगा कर अपने घरों में ले गये थे उन को छोड़ा दिया गया

और उन को उन के रिश्तेदारों के पास पहुंचा दिया। इस की तो बहुत खुशी है। लेकिन इसी के साथ मैं देखता हूँ कि पाकिस्तान से केवल ८३२६ स्त्रियाँ आई हैं। इस पर हम जब पूछते हैं कि पाकिस्तान के अन्दर कितनी स्त्रियाँ हैं तो इस का जवाब हम को आता नहीं। इस रिपोर्ट में यह कहा गया है कि दो तीन फेहरिस्तें बनाई गईं। फेहरिस्तें बनने के पश्चात् सब शरणार्थियों ने अपनी प्रापर्टी (property) के क्लेम (claim) दिये हैं। उस में इस प्रकार से कितनी स्त्रियाँ दिखाई गईं, इस तरह की बातें भी दी गई हैं। वहाँ भी सरकार चार पांच साल से चल रही है। आज भी आप के पास फेहरिस्त नहीं आ रही है। हिन्दुस्तान में फेहरिस्त के अनुसार कितनी स्त्रियाँ हैं। हम इस काम के लिये सालाना आठ नौ लाख रुपये खर्च कर रहे हैं। चार पांच साल से यह सवाल चल रहा है। यह मैं मानता हूँ कि यह सवाल ऐसा है कि इस आर्गेनाइजेशन पर अगर करोड़ों रुपया भी खर्च हो तो कोई परवाह नहीं है। लेकिन हम को विश्वास भी होना चाहिये कि क्या आप में यह कार्यक्षमता है कि आप वहाँ से स्त्रियों को छोड़ा कर लावेंगे।

यह जो रिपोर्ट भेजी गई है मेरी समझ में रिकवरी आर्गेनाइजेशन (Recovery Organisation) की तरफ से भेजी गई है। इसी के साथ साथ पत्र भी भेजे गये हैं। इन पत्रों में पोलिटिकल कम्युनल आर्गेनाइजेशन (Political Communal Organisation) के खिलाफ लिखा गया है। मुझे पता नहीं कि यह कौन सा पोलिटिकल कम्युनल आर्गेनाइजेशन है। मुस्लिम लीग के खिलाफ पाकिस्तान के अन्दर से मतलब होगा? मुझे पता नहीं कि कौन सा पोलिटिकल कम्युनल

आर्गनाइजेशन है जिस के कारण इस कार्य में बाधा हो रही है। मुझे तो पता नहीं। लेकिन मैं बताना चाहता हूँ कि कोई भी पोलिटिकल कम्युनल आर्गनाइजेशन यहाँ नहीं है जो इस के रास्ते में रोड़े अटका रहा हो। इस में रुकावट कुछ हो सकती है तो शायद इस कारण कि इनएफ़ीसियेंसी (inefficiency) हो, किसी सोशियल वर्कर में कार्यक्षमता न हो। अपनी तरफ से इतना कार्य होते हुए भी हम देखते हैं कि पाकिस्तान में यह काम उत्साह से नहीं हो रहा है। जितने उत्साह से यह काम हमारी तरफ से हो रहा है उतने उत्साह से पाकिस्तान में यह काम नहीं हो रहा है। हमें पाकिस्तान में उतना उत्साह नहीं दिखाई दे रहा है।

इस रिपोर्ट में यह कहा गया है :

To meet this contingency in the new Act of India a provision is being made "to follow cases". It is not necessary in Pakistan as the Ordinance applies to the whole of West Pakistan.

यानी बात ऐसी है कि पाकिस्तान के पश्चिम में कोई ऐसा ऐरिया (area) है कि वहाँ से स्त्री कहीं बाहर नहीं जा सकती। क्या वहाँ लक्ष्मण रेखा की तरह कोई रेखा है कि बाहर नहीं जा सकती। जैसे सीता की सौपड़ी के बाहर लक्ष्मण ने रेखा खींच दी थी कि सीता वहाँ से बाहर नहीं जा सकती, क्या यह व्यवस्था लक्ष्मण रेखा की तरह वहाँ पाकिस्तान में है कि जिस के बाहर कोई स्त्री नहीं जा सकती। जिस प्रकार कि हमारी सूचना है उस के अनुसार मैं आप को बताता हूँ कि वहाँ बैस्ट पाकिस्तान छोड़ कर और जगह पहुँचा दी गई है। ईस्ट पाकिस्तान, पूर्वी पाकिस्तान में भी स्त्रियों को भगाया गया है। पिछली बार जब यह डिबेट हुई थी तब श्री अरुण चन्द्र गुहा ने कहा था कि आप के इस क़ानून द्वारा या सन्धि द्वारा आप की सरकार की तरफ से जो

स्त्रियाँ ईस्ट पाकिस्तान में गुंडों द्वारा भगाई गई हैं इस के लिये कोई भी कोशिश नहीं हो रही है। यहाँ की स्त्रियों के बारे में, मुसलमान स्त्रियों के बारे में आप की आंखों में जितने आंसू आते हैं उतने आंसू आप की आंखों में ईस्ट बंगाल में जो स्त्रियाँ हज़ारों की तादाद में गुंडों द्वारा भगाई गई हैं, नहीं आते। मेरे पास चिट्ठियाँ आई हैं, आप के पास भी पत्र आये होंगे कि अभी भी ईस्ट पाकिस्तान में बहुत सी स्त्रियाँ गुंडों द्वारा भगाई हुई हैं। मेरे पास उदाहरण हैं कि बैस्ट पाकिस्तान से काबुल में, ईरान में और ईस्ट अफ़्रीका और साउथ अफ़्रीका में भी स्त्रियाँ जा कर बेची गई हैं। मेरे पास ईस्ट अफ़्रीका से और साउथ अफ़्रीका से इस प्रकार की चिट्ठियाँ आई थीं। मैं ने यहाँ के विदेश विभाग को उन को भेजा था। उस की तरफ से मुझे जबाब आया कि हम इस की तरफ ध्यान दे रहे हैं। बात यह है कि ईस्ट पाकिस्तान की तरफ आप का ध्यान नहीं है।

वह जो काम करने वाला आर्गनाइजेशन है यह जो दोनों देशों के साथ सम्बन्ध रखने वाला आर्गनाइजेशन है, इस की तरफ आप जब ध्यान दे रहे हैं तब आप को यह भी देखना पड़ेगा कि किस तरीके से यह चीज़ें चल रही हैं। पाकिस्तान से जो आने वाली स्त्रियाँ हैं आज पांच साल इस काम को करते हो गये और इस पांच साल में केवल आठ हज़ार स्त्रियाँ आईं। इस दरमियान में मेरी समय में अगर काम ठीक तरह वहाँ होता तो काफ़ी तादाद में स्त्रियाँ आनी चाहियें थीं। इस काम में अधिक विलम्ब नहीं होना चाहिये था। मैं समझता हूँ कि justice delayed is justice denied और सिर्फ़ जस्टिस दिनाइड ही नहीं, it may be even cruelty. मैं

[श्री बी० जी देसायाने]

समझता हूँ कि यह एक बहुत बड़ा मनुष्यता का प्रश्न है। मुझे खुद को पता नहीं, किसी की समझ में नहीं आ सकता कि हम इस कार्य में लोगों पर दया कर रहे हैं या अत्याचार कर रहे हैं। क्योंकि इस प्रकार के शासन दुनिया में ऐसे प्रश्न हैं कि जिन के बारे में सत्य क्या है और असत्य क्या है, आप समझ नहीं सकते। एक स्त्री की एक शादी हो जाती है। यह यहाँ पाँच साल तक पति के साथ रहती है, बाल बच्चे पैदा होते हैं। उस का परिवार और प्रेम सम्बन्ध यहाँ पैदा हो जाता है। मैं समझता हूँ कि उस स्त्री को अपने बच्चों से, अपने पति से, यहाँ छोड़ा कर उस के अपने रिश्तेदारों के पास जबरदस्ती उधर ले जाना, मुझे पता नहीं कि इस कार्य से आप उस पर दया कर रहे हैं या अत्याचार कर रहे हैं। यह प्रश्न जितना आप समझते हैं उतना आसान नहीं है। स्त्री दस वर्ष के पश्चात् भी अपने रिश्तेदारों के पास जाना चाहती होगी, पुराने वायु मंडल में जाना चाहेगी, यह हो सकता है। यह मैं भी समझता हूँ। लेकिन उस के साथ साथ नये प्रकार के बन्धन भी स्थापित हो सकते हैं, उस के हृदय में नये प्रेम के बन्धन भी हो जाते हैं। इसी कारण से मैं समझता हूँ कि जैसे जैसे एक एक वर्ष का आप विलम्ब करते हैं वैसे वैसे यह प्रश्न उतना सरल नहीं रह जाता। इस मानवता के और मनुष्यता के सवाल में अनेक प्रश्न उत्पन्न हो जाते हैं। इस कार्य में चार पाँच वर्ष तक ध्यान देने के पश्चात् इतने विलम्ब के पश्चात् मैं आप से पूछना चाहता हूँ कि कितने साल के बाद आप इस प्रश्न को समाप्त करने वाले हैं। हम आप से यह कहना चाहते हैं कि आप को पाकिस्तान पर इस प्रकार का प्रेशर (pressure) लाना चाहिये कि जिस

उत्साह से यहाँ काम हो रहा है, जिस प्रकार से यहाँ सोशियल वर्कर्स यहाँ के काम कर रहे हैं उसी तरह से वहाँ भी कार्य हो। उन की तरफ से मुझे उत्तर दिया गया कि पाकिस्तान में जो इलाके हैं यह इलाके पहले ही बीरतों को भगा कर ले जाने वाले इलाके हैं। उन में कुछ खास एरियाज हैं, वहाँ हम जा नहीं सकते। इस कारण पाकिस्तान में जो रिक्वरी हो रही है यह रिक्वरी धीमी हो रही है।

मैं उन की यह बात मानने को तैयार हूँ कि यहाँ हमारे सोलह हजार स्त्रियों को निकालने के पश्चात् कम से कम आठ हजार हमारी स्त्रियाँ तो यहाँ पाकिस्तान से निकल आयेंगी, अगर पूरी नहीं तो थोड़ी तो हमारी स्त्रियाँ यहाँ से निकल आयेंगी, लेकिन अगर आप यहाँ हिन्दुस्तान में अपहृत की गई स्त्रियों को नहीं निकालेंगे, तो वहाँ से भी आप की स्त्रियाँ नहीं निकल पायेंगी। मैं इस तर्क से असहमत नहीं हूँ, केवल मैं तो लाला अचिन्त राम की आवाज के साथ अपनी आवाज मिला कर कहना चाहता हूँ कि यह ठीक है कि मनुष्यता के नाते हमें यहाँ स्त्रियों को निकालना चाहिये और जो उधर पाकिस्तान वापिस जाना चाहें उन को हमें जरूर भोजना चाहिये, मैं इस के खिलाफ नहीं हूँ, लेकिन यह आवश्यक है कि ऐसा कानून बनाते समय और इस काम के लिये रुपया मांगते समय, मंचूरी देते वक्त हम को यह पूछने का अधिकार है कि आप जो पाकिस्तान से इस बारे में सन्धि कर रहे हैं उस सन्धि से क्या वास्तव में इस देश की भलाई होने वाली है? मीरपुर के भाई आंखों में आंसू भर कर मुझे बताने लगे कि आज भी कम से कम आठ से दस हजार तक हिन्दू स्त्रियाँ आजाद काश्मीर में फंसी हुई हैं। उन्होंने यहाँ

तक मुझे बताया कि स्वयं हबीबुर रहमान के अपने घर में आठ दस हिन्दू स्त्रियां हैं, और बड़े बड़े यहां के अफसरों के पास हिन्दू स्त्रियां हैं। वह कहते हैं कि हम प्राइम मिनिस्टर के पास गये दूसरे मिनिस्टर्स के पास गये और हम मृदुला बेन के पास गये, लेकिन हमारी कोई बात पूछने की तैयार नहीं हुआ और उल्टे हमको वप कहते हैं कि यह काश्मीरी लड़कियां बहुत खूबसूरत होती हैं और स्वयं हिन्दू ही उन को भगा कर यहां हिन्दुस्तान में अपने साथ ले आये हैं और काश्मीरी लड़कियों को तो स्वयं हिन्दुओं से ही बचाने का हमारे सामने सवाल पेश है। सभापति महोदय, मैं यह कहना चाहता हूं कि गवर्नमेंट का बार बार कम्युनल पार्टी का नाम ले कर अपना दोष छिपाना उचित नहीं है। उन्होंने कहा कि रेडक्रॉस (Red cross) के माफत हम उन को बचा कर ला नहीं सकते और बार बार यह डर दिखाते हैं कि अगर हम नें कुछ किया तो पाकिस्तान रिटैलिएटरी मेजर (retaliatory measure) अख्तियार करेगा और दूसरे बार बार कम्युनल बोगी (communal bogey) का एक भूत सामने रख कर खुद अपने दोष को छिपाना चाहते हैं। प्राइवेटली यह क्या क्या करते हैं, मुझे खुद पता है, कम्युनल बाडी की आड़ ले कर अपनी खामी को ढकना चाहते हैं। मैं सरकार से कहना चाहता हूं कि अपनी जिम्मेदारी इविड (evade) करने की नीति छोड़ देनी चाहिये। आज असली सवाल तो यह है कि जो दस हजार हमारी स्त्रियां आजाद काश्मीर में हैं, उन को आप रेडक्रॉस की माफत तो छोड़ा नहीं सकते और न आप दूसरे रास्तों से उन को यहां पर ला सकते हैं, आज उन स्त्रियों के नाम

पते और ठिकाने उन के रिश्तेदारों के पास यहां मौजूद हैं, और एक पूरी फेहरिस्त जिन में उन के नाम व पते हैं मीरपुर की डिस्प्लेस्ड असोसियेशन (Displaced Association) के पास मौजूद हैं, वहां से उन स्त्रियों के पत्र भी यहां पर प्राप्त हुए हैं जिन में उन्होंने लिखा है कि यह यहां पर है और वह भारत आना चाहती हैं। उन को यहां से निकालने के लिये और बचाने के लिये हमारी सरकार कुछ नहीं कर रही है। मैं तो कहता हूं कि गवर्नमेंट जान बूझ कर इसी अस्ली सवाल को इविड कर रही है और इस तरह पर यहां तर्क दे रही है कि आप यह आर्गोनाइजेशन चलाना चाहते हैं या नहीं। सवाल आर्गोनाइजेशन के चलाने या न चलाने का नहीं है, हम तो यह चाहते हैं कि ऐसी मशीनरी पैदा हो जो वहां से हमारी स्त्रियों को छुड़ा कर यहां भारत में ला सके, और साथ ही हम यह भी चाहते हैं कि यहां से भी स्त्रियों को छुड़ाने की मशीनरी हो, लेकिन आप की यह जो मौजूदा मशीनरी इस काम के लिए है, वह मशीनरी यह काम नहीं कर सकती यह चार सालों में हम ने अच्छी तरह देख लिया है। इस कारण हम चाहते हैं कि सरकार एक ऐसी मशीनरी सेट अप (set up) करे जो इस काम को योग्यतापूर्वक पूरा कर सके और जिस के खिलाफ पब्लिक में शिकायतें न हों। आप की इस मशीनरी के विषय तो जनता में बहुत शिकायत है, मुमकिन है कि सारी शिकायतें सही न हों, लेकिन सब तो गलत हो नहीं सकतीं और शिकायतों में कुछ तो सार होता ही है। यह रेस्टोरेशन मशीनरी वाले लोग आ कर किसी भी स्त्री को उठा कर ले जा सकते हैं और ऐसी शिकायतें आई हैं कि वह जबर्दस्ती उठा कर ले गये हैं, संभव है कि ऐसी शिकायतें करने वाले इंटरस्टेड पार्टी (interested party) हों और इस

[श्री बी. जी. वेण्पाडे]

बजह से शिकायत करते हैं, लेकिन यह तो हो नहीं सकता कि सारी की सारी शिकायतें गलत हों और इंटरस्टेट पार्टी की बजह से हों, उन में कुछ तो जरूर सच होंगी। इस सब के खिलाफ कोई मुनवाई नहीं, सब कानून आप नें बन्द कर दिये हैं, उस के लिये कोई क्रिमिनल प्रोसीजर कोड (Criminal Procedure Code) नहीं कोई इंडियन पेंनेल कोड (Indian Penal Code) नहीं है जिस से ऐबडक्टेड वीमन (abducted women) के लिए जो आप की यह रेस्टोरेशन की मशीनरी है उस की ऐसी कार्यवाहियों को रोका जा सके। आप के इस आर्गनाइजेशन ने काश्मीर और पूर्वी बंगाल की स्त्रियों को छुड़ाने के लिये कुछ नहीं किया और न उस के पास उन को छुड़ा कर लाने का कोई मार्ग है। आंकड़ों में मैं देखता हूँ कि हम ने तो १८ हजार मुस्लिम स्त्रियों को छुड़ाया और वहां से केवल आठ हजार ही हम निकाल सके। हमें पता चला कि तीन हजार पाकिस्तानी अफसरों के घर में यह स्त्रियां हैं, मैंने उन से पूछा कि बतलाइये कि यह औरतें अफसरों के घर में कैसे रह सकीं, अखिर यह गवर्नमेंट है या क्या है, तो मुझे कहा गया कि तुम हिन्दू सभा वाले बड़े बदमाश हो, और कम्युनल हो। हमारी गवर्नमेंट एक सेक्युलर स्टेट (Secular State) है और दूसरे हमारी भी तो सरकारी नौकरों के घरों में स्त्रियां हैं, हमारे सरकारी कर्मचारियों के घरों में ऐसी स्त्रियां नहीं हैं और यदि दलील के लिये माना भी जाय कि यह सच है तो मेरा सवाल है कि यह क्या बड़ी सेक्युलर स्टेट है, आप के सरकारी नौकरों के घरों में स्त्रियां हों और आप इस चीज को सहते हैं, आप उन को इस कृत्य के लिए क्या निकाल नहीं सकते हो, और सजा नहीं दे सकते हो और इस पर भी आप कहते

हो कि यह बड़ी एफीशियेंट आर्गनाइजेशन है, योग्य संस्था है। मैं जन्त में केवल यही प्रार्थना करना चाहता हूँ और वह किसी फिरकेबाराना या सामप्रदायिक विचार से नहीं कि आप इस आर्गनाइजेशन पर जो लाखों रुपया खर्च कर रहे हैं और उस विषय में आप यह विधेयक हाउस की स्वीकृति के लिये लाये हैं, यह विधेयक जो आप पास कराना चाहते हैं बड़े महत्व का है और लोगों को इस के खिलाफ बड़ी शिकायत है, इस कारण मेरी यह प्रार्थना है कि इस बिल को थोड़े दिन के लिये स्थगित कर के और इस के बारे में जनता की राय ले कर और सब से बातचीत कर के मिनिस्टर साहब इस बिल को यहां स्वीकृति के लिये लायें। लोगों के पास इस सम्बन्ध में अनेक योजनायें हैं जिन के जरिये वहां से हम अपनी बहिनों को यहां गीरव के साथ वापिस ला सकते हैं और यहां जो मुसलमान बहिनें होंगी, उन को हम उन के रिश्तेदारों के पास बड़े गीरव के साथ वहां भेज सकते हैं, इस प्रकार की योजनायें हमारे पास हैं और इसी कारण मैं मिनिस्टर महोदय से प्रार्थना करूंगा कि यह वर्तमान बिल अभी स्थगित कर दें और बाद में अच्छी तरह इस पर बात चीत कर के और लोगों की राय जान लेने के बाद स्वीकृति के लिये सबन के सामने पेश करें, बस मेरा उन से यही अनुरोध है।

Pandit K. C. Sharma (Meerut Dist.—South): I rise to support this Bill, and in doing so, I am most surprised at the attitude of my hon. friend who preceded me. He says that we must take the opinion of the people as to whether the abducted women should or should not be recovered. My hon. friend should know...

Sardar Hukam Singh: He does not say that.

Pandit K. C. Sharma: His argument is that we should assess the effect of this law and the repercussions it will have in Pakistan, and also whether the Pakistan Government will react favourably to this. My proposition is that abduction is an offence against a person, and no law can be sustained, and no State can exist unless the foundation of law with regard to the freedom of a person, whether it is man or woman or child, is accepted as such. A person who remains here, whether man, woman or child, whoever it might be, has the right to liberty, the right to freedom and the right to live as he or she likes. Whether they are Pakistanis or Mohammedans, or whatever their description may be, if they live here, they have a right to freedom and freedom of movement. Any State that denies that right, and any State that fails to provide that, is a State which has failed to do its duty. Once you have failed to do your duty, you have something to answer for, at the bar of world opinion. Therefore, it is the primary duty of every State, to rectify the mistake that it has once committed, by not fulfilling its primary duties. It should not lie in the mouth of anybody to say that because somewhere a crime has not been punished, you also should not do so. Where these crimes have been committed on a larger scale, it is all the more necessary that speedy and more efficient steps should be taken to rectify the mistake. As to the human aspect, I am one with Lala Achint Ram when I say that considerations of humanity should weigh much more than the considerations of tradition, the prestige that we enjoy, or past conduct. In this respect, we should not only be right, not only do our duty, but we must have a very sympathetic consideration of this problem, and do all that we can to recover the women and children and send them back. As to its repercussion in Pakistan, I have no doubt,—whatever may be said of certain classes of people,—that no average man, be he a Hindu or a Muslim, or whatever his religion or his way of bringing up may be, can accept the position that such a large scale crime as abduction should in any way be tolerated.

Let us think that if we do our duty, if we help in the recovery of people, if we succeed therein, then the other people too will not lag behind in doing their duty. In this task we will be helping innocent victims of our follies, of our own over-negligence and we would be doing our duty to our people and State and in addition, to huma-

ality at large. With these words I support the Bill.

Shrimati Renu Chakravartty (Basirhat): I thought that I would not intervene in the debate at this stage, because I have really no personal knowledge of the working of this Bill. In our part of the world, although there have been abductions, they were nothing on the scale of what they were in West Pakistan. Naturally since the whole thing is a concomitant of the mad frenzy of the political strife between Pakistan and India, we also have such cases, but because they are not of the same magnitude we have not evolved a machinery of this type. If it had been on such a scale, certainly we would have desired that there should be some way whereby we could help these women who have become the victims, almost hostages, of political bickering and differences. But one thing I have been surprised to hear is that we are trying to weigh as it were, in a balance, as to how much crimes we have done, how much crimes Pakistan has done on women and then we are trying to have retaliatory measures, as it were. Have not women suffered enough? As far as the principles of the Bill go, I cannot understand how there can be two opinions about them. Women have been used in the most barbaric manner, whether they are Hindus or Muslims, and we have to hang down our heads in shame and try to make some sort of effort so that those who want to come back, those who want to be saved from that life of shame, may be allowed again to come back and live human lives. It is no question of what Pakistan is doing or not. A Pakistan woman's honour is not different from a Hindu woman's honour. These women have been the object of barter,—whether they are Hindu women or Pakistani women—they have been the object of lust of man's lowest instincts and we are not going to allow the law of the jungle to prevail here just because somebody else has done something wrong elsewhere. We will not do anything to do that.

But there is just one point which I have also asked my friend, Mr. Dulaben, to explain to me because I do not know the working of this Bill. It is this: because this is a human problem, because it has become such an intricate problem after five years, we must be very sure that only those who really want to go back are allowed to go back and the rest, if they want to go back to the people who, unfortunately, at one stage abducted them but whom today they have begun to love or to recognise as their relations, they should be allowed to do so. I

[Shrimati Renu Chakravartty]

have been assured, at least as far as statistics go, that only 003 per cent. of the people who have been recovered have remained back in the camps; all the others have gone back to their relations. If that is so then certainly we should have no qualms in supporting this Bill.

• Again, I would say that often the spirit of the law is not executed by those who put these things into execution. Therefore, I would urge—and I am sure Mridulaben would accept it—that this is a thing that she herself would be responsible for and she will be willing to look into this point. Because after all, we must realise that however much we may declare our greatness, our society is a very narrow one. At least I know in our part of the world there have been many women who do not want to come back because they are afraid of Hindu society; they are afraid that the Hindu society may not take them back.

I was very glad to see in this book that almost all the women who have come back have been taken back with open arms and the children born to them have been accepted as the children of the family of the men to whom they were originally married and that they have been resettled. If that is so, that is really a very very welcome change.

Now there is one other point—about the camps. Are we really rehabilitating the few that are left back? I have a terror of these camps. I have seen rescue homes and I have seen the rehabilitation camps. These women who have been uprooted on and uprooted again—are we able to give them roots and make them stand on their own legs, to be able to keep their heads high and maintain a living for their children? That is the one thing that worries me at least. Even though their number is small and negligible, I would not like them to lead the lives of the women that we see in the rescue camps at least in my province. These are a few observations I should like to make.

The whole question obviously is a political one. As long as there is tension between the two countries, as long as we consider ourselves and always think of ourselves as Hindus and Muslims even when it comes to a question of women, until such time it will be very difficult to carry out this work of saving these women. We hear that still there are claims which are running into thousands on either side of the frontier and we find that people

make frantic efforts to send messages for recovery. We are told of the manner in which abducted women manage to disclose their whereabouts, the pathetic letters that are sent directly or indirectly and the letters that are sent to the authorities to restore them to their relatives. We are also told that there is need for work on the basis of the demand, and still there are demands coming from the anxious relatives of the women who await recovery. If such a situation is there, there should be no question about it, we must have this and let us not do anything that is going to make this work more difficult. At the same time, I would again stress that we must have a human approach to the whole affair. We have to take into consideration our society, the difficulties that are there, the time that has elapsed, the new roots and the new bonds that have grown. I feel that the people and the machinery for carrying out this work have to be very very able, very willing and very discerning so that we will not make the lot of these people, these women who have suffered so much, again more difficult. Let us look upon the whole thing in that spirit and not in the spirit as to whether Pakistan has given us less women and we are giving them back more women. Let us not look at it in that manner. With this hope, I feel that we should pass this Bill. But I hope that there will be no necessity of this Bill coming up again and again and that the period of extension will not again have to be considered. I hope that within this period we will be able to do something about it, public opinion will co-operate and that we will not have any need to discuss this matter on the floor of this House again.

Shri Basappa (Tumkur): Although I had not the privilege of speaking on the Five Year Plan which is meant for the development of the people as a whole, the people suffering in misery and poverty, still I am glad of this opportunity of raising my little voice in favour of these unfortunate victims of gangsterism and hooliganism. This is a question which is agitating the minds of all the people here. My friends here were asking me how a Member coming from the South is interested in this problem. I can only tell him, that only humanitarian interests make me to take part in this debate. This is a gigantic problem, the problem of the refugees and the connected problem of the recovery of the abducted women and children that a sense of frustration among the minority communities is

growing every day, that every Member here must seriously think about it and arrive at certain remedies. I was saying of frustration. This fact has been growing because there is a feeling that certain retaliatory measures have to be taken. There are already people who say, 'Look here, five years have already passed, they are already well-placed in their places. Why should any effort be made at all now to displace them?' There are also other people who say, 'Look at the amount of cruelty involved in recovering these people and in accepting these people by the concerned people.' There are certain opinions being expressed here and there, not in all quarters, but in some quarters. Therefore, we have to make it quite clear here in this House that such opinions are not to be welcomed here, that the Government should take it as its duty to extend this Bill for another year and see what things can be achieved. I see there is a lot of dissatisfaction regarding the amount of work that has been turned out, regarding the number of persons that have been recovered. I am not going to that side of it now. Of course, the Government should take keener interest in the matter and see that the number of persons recovered is much larger and in proportion to the effort that is put in and the amount that has been spent. Besides that the feeling is there that these people are not properly looked after. The moral and the spiritual outlook involved in this humanitarian work should be appreciated, because it is on this moral and spiritual outlook that the public opinion will have to be established. We are spending nearly 340 crores or so over social service and other things in the Five Year Plan and I think the main idea was that it is to improve our society properly and any society where such a thing happens ought to be ashamed. Therefore, every effort that is made will have to be appreciated. It is a gigantic problem and the object of the Bill is to extend the life of the Act for one year more. In this Bill certain other things are also brought in to give more strength to the Government in the matter of the recovery of these abducted women and children. As I see from the Bill, certain powers were not vested in the Government that in the case of certain neighbouring States the Act could not be applied. So, these people, these gangsters and hoodligans, as I call them, whenever they took these women, to escape legal liability and something like that, they used to go to neighbouring States where the law is not applicable. Of course, extraordinary police force is necessary and the extra police or

special police will not be in a position to go and recover them from a neighbouring territories; so the Central Government should have control over all these parts. The object of the Bill is to give that power also.

Sir, one word more. I know the time of the House is precious. We cannot spend more time. I see your anxiety to ring the bell. I want to say one word about the social workers in this field. There is a lot of criticism from those benches levelled against the social workers who enter this field of work. Of course, it is a very bad thing that the social workers in spite of their best efforts get a bad name. The main thing is to recover all the abducted women. It is a great humanitarian work and interested workers that enter into this field should be welcome. I do not mean to say that any irregularities must not be looked into. Certainly, irregularities must be checked and certainly the social workers who do all this sincere work will be very much hurt if their work is not appreciated. If certain irregularities are committed, let us look into them and correct them. With these words I welcome the Bill.

Mr. Chairman: The House will now adjourn to meet again at 2-30 P.M.

The House then adjourned for Lunch till Half Past Two of the Clock.

The House re-assembled after Lunch at Half Past Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]
 MESSAGES FROM THE COUNCIL
 OF STATES

Secretary: Sir, I have to report the following three messages received from the Secretary of the Council of States:—

"(1) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 19th December, 1952, agreed without any amendment to the Iron and Steel Companies Amalgamation Bill, 1952, which was passed by the House of the People at its sitting held on the 9th December, 1952.

(2) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 19th December,